

ITEM NO.2

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC
18292/2014

No(s).

(Arising out of impugned final judgment and order dated 04/07/2013
in WP No. 5904/2008 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

RADHEY SHYAM MISHRA

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA AND ORS

Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling
SLP)

Date : 20/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Sanjay Kumar Dubey, Adv.
Mr. Shiv Kumar Tripathi, Adv.
Mr. Krisha Kant Dubey, Adv.
Mr. Upendra Narain Mishra, Adv.
Dr. Rajeev Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

[O.P. SHARMA]
COURT MASTER

Signature Not Verified

[INDU BALA KAPUR]
COURT MASTER

Digitally signed by
Om Parkash Sharma
Date: 2014.11.20
16:31:27 IST
Reason: